

Stage-II project of the Indira Gandhi Canal Project; if so, the details there-of indicating the stage at which the proposal is pending;

(b) the amount and the period by which the said External Assistance is expected to be received by the State and on what terms; and

(c) whether Central Government would continue to monitor the work of Indira Gandhi Canal Project as during the time of late Shri Rajiv Gandhi?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) and (b) No proposal for external assistance for completing the balance canal and area development works in Stage-II of Indira Gandhi Nahar Project has been received from the Government of Rajasthan. However, the State Government has sought external assistance from time to time for some components of the Stage-II project as under:

Name of Proposal	Status
1. Development project for distribution system of Sagarmal Gopa Branch Km 57.87 to Km 95.70 for assistance from Overseas Economic Cooperation Fund, Japan, (OECD)	The Project has not been recommended by the Central Water Commission.
2. Project for Dynamic Regulation for assistance under Indo-French Technical Cooperation.	do.
3. Telemetry and canal monitoring system for assistance from Japan.	An outline proposal has only recently been received.
4. Engineering Services for remedial measures.	The loan agreement amounting to J. p. n. sc Ycns 840 lakhs has been signed on 27-3-90.

(c) The monitoring of the progress on canal works is being continuously done by the Central Water Commission with a view to identify and remove bottlenecks. A Committee under the Chairmanship of Member, Planning Commission constituted on 3-6-87 is *inter-alia* reviewing the status of preparation of project report for eventual presentation to international institutions. The Committee has met five times since its constitution. The Government of India also constituted a Board in 1958 to oversee the implementation of the project. The Board, which was last reconstituted on 26-2-90, has five Central representatives. The above monitoring arrangements are being continued.

दिल्ली और राजहरा के बीच रेलवे लाइन का चालू किया जाना

738. श्री राघवजी : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस बात की जानकारी है कि मध्य प्रदेश विधानसभा ने सर्वसम्मति से यह संकल्प पारित किया है कि दिल्ली-राजहरा के बीच रेलवे लाइन तुरंत चालू की जाए ;

(ख) यदि हां, तो इस संबंध में सरकार की प्रतिक्रिया क्या है ; और

(ग) इस रेल-लाइन का निर्माण कार्य कब तक शुरू किया जाएगा ?

रेल मंत्रालय में राज्य मंत्री (श्री मल्लिकार्जुन) : (क) मध्य प्रदेश सरकार ने उक्त संकल्प के बारे में रेल मंत्रालय को कोई सुझाव नहीं देा है।

(ख) और (ग) प्रस्तावित लाइन मात्र स्टोन ग्रवास्टो ऑफ इंडिया लिमिटेड द्वारा बिलाई की लोह ग्रवास्टक के संचलन के लिए प्रेषित है। इसका सर्वेक्षण पूरा कर लिया गया है और लागत की सूचना इस्रात मंत्रालय को दे दी गई है। इस लाइन के लिए जैसे ही इस्रात मंत्रालय/स्टोन ग्रवास्टो ऑफ इंडिया लिमिटेड द्वारा घन की व्यवस्था कर दी जाती है, इसका निर्माण कार्य शुरू किया जा सकता है।

#### Opening of New Railway Division in Western Railways

739. SHRI CHHOTUBHAI PATEL: Will the Minister of RAILWAYS be pleased to state:

(a) how many proposals for opening new divisions in Western Railway and other Railways have been received by Government so far;

(b) how many of them have been accepted; and

(c) the criteria adopted for opening new Divisions?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) Since January 1990 Ministry of Railways have received proposals for the creation of 12 new railway divisional headquarters including one each at Gandhidham and Ahmedabad on Western Railway.

(b) Except for the proposal pertaining to creation of a new divisional headquarters at Nanded which had been approved by the Ministry of Railways earlier, no other proposal is presently under consideration of the Government.

(c) New Railway Divisions are set-up taking into consideration the size, workload, growth and pattern of traffic and other operational requirements of the existing divisions

consistent with the needs of economy and efficiency.

#### Taking over of Bhavnagar Vegetable Oil Company

740. SHRI ANANTRAY DEVSHANKER DAVE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that in 1977-78 NDDDB took over a privately owned Bhavnagar Vegetable Oil Company, which was lying closed and in liquidation in defiance of clear instructions from Agriculture Ministry and if so, the corrective action taken if any, indicating the amount paid by NDDDB and sources of this payment;

(b) the money spent so far on this unit for its modernisation indicating its capacity for refining etc. in 1978 and at present and the utilisation percentage of capacity annually since takeover; and

(c) whether CAG would be asked to make a special audit of these operations?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) At no time did the Ministry of Agriculture advice NDDDB not to take over the Bhavnagar Vegetable Oil Company. The interim management of the Company (in liquidation at that time) was handed over to NDDDB as per the order of Gujarat High Court in December, 1977.

The NDDDB has paid Rs. Two crores eleven lakhs ninety three thousand and seventy one and paise seventy only towards acquisition. The NDDDB has funded the acquisition from its Vegetable Oil Project funds.

(b) A total amount of Rs. 409 lakhs have been spent so far to bring the plant to operational level and for expansion and modernisation of the Unit (capacity and capacity utilisation indicated in the Statement attached). (See below)